

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17880/2012

(From the judgment and order dated 21/02/2012 in CMSA No.2923/2009  
in SBCMA No.4675/2009 of The HIGH COURT OF RAJASTHAN AT JAIPUR)

STATE OF RAJASTHAN &amp; ORS.

Petitioner(s)

VERSUS

BHAGWAN DAS &amp; ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and with prayer for  
interim relief and office report)

Date: 31/05/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN  
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
(VACATION BENCH)For Petitioner(s) Mr. Vivek Singh, Adv.  
Mr. Irshad Ahmad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Considering the facts and circumstances of  
the case, three weeks' time is granted to the  
petitioner to comply with the order passed by the  
High Court for depositing the amount of  
compensation.

The special leave petition is, accordingly,  
disposed of.

(NARENDRA PRASAD)  
COURT MASTER(RENUKA SADANA)  
COURT MASTER